

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 127

IA(I.B.C)/1590 (CH)2023, IA(I.B.C)/959 (CH)2022, IA(I.B.C)/235 (CH)2022,
IA(I.B.C)/961 (CH)2022, MA(IBC)/10 (CH)2021
In
C.P. (IB)/223(CH)2020
(Admitted)

IN THE MATTER OF:

Smt. Kanika Dandona, attorney holder Sh. Jatin Dandona ...Petitioner

Vs.

AG Appliances Private Limited ...Respondent

Under Section: 9, IBC 2016, Sec 60(5), 19(2)

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 29.08.2024.

16.07.2024

Pooja

Sd/-
Court Officer